

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA 493/2000

Friday the 26th day of May, 2000.

CORAM

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER  
HON'BLE MR G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

V.N.Sivarajan  
S/o V.K.Narayanan  
Technical Supervisor  
Telephone Exchange  
Wellington Island, Kochi.

Applicant

By advocate Mr M.R.Rajendran Nair

Versus

1. Union of India represented by  
The Secretary  
Ministry of Communication  
New Delhi.
2. The Principal General Manager Telecom  
Ernakulam District, Kochi.

Respondents

By advocate Mr K.Kesavankutty, ACGSC

The application having been heard on 26th May, 2000, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

Applicant is aggrieved by his transfer from Wellington Island, Kochi to Thopramkudi in the High Ranges. When the Original Application was taken up, the learned counsel of the applicant submitted that the applicant's health condition is poor and the same is borne out by Annexure A-3 (2) issued by the Resident Medical Officer, Cochin Port Trust, Kochi. From A-3(2) it is seen that the applicant is suffering from Hepatitis with Fatty Infiltration Liver, that he is on continuous treatment and that he requires continuous medication avoiding undue strain. Learned counsel for the

applicant submitted that the applicant is satisfied if the applicant is given a posting anywhere in the High Ranges where facility for his treatment in the Allopathic System is available. It is submitted by the learned counsel for the applicant across the Bar that at Thopramkudi, Allopathic treatment needed for the applicant is not available.

2. Respondents in the reply statement have not denied the stand of the applicant that he is suffering from Hepatitis with Fatty Infiltration Liver. There is no case for the respondents that medical facility is available for the applicant at Thopramkudi for treatment of his ailment.

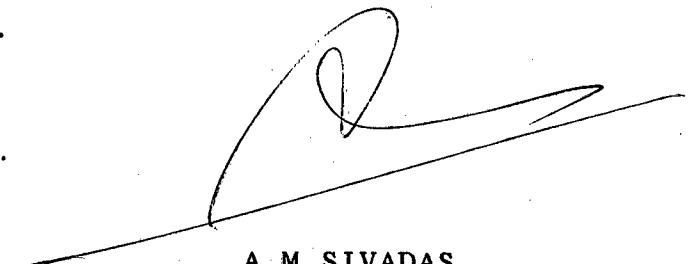
3. Accordingly the second respondent is directed to consider the case of the applicant as to the feasibility of giving the applicant a posting anywhere in the High Ranges where Allopathic treatment facility is available to the applicant for treatment of his ailment. The said exercise shall be done within a period of fifteen days from today.

4. The Original Application is disposed of as above.

Dated 26th May, 2000.



G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER



A.M. SIVADAS  
JUDICIAL MEMBER

aa.

Annexure referred to in this OA.

A-3(2) Medical certificate in respect of the applicant, issued by the Resident Medical Officer, Cochin Port Trust.